

ACT NO. XIX OF 1919.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

(Received the assent of the Governor General on the 17th
September, 1919.)

An Act further to amend the Indian Tariff
Act, 1894.

WHEREAS it is expedient further to amend the
Indian Tariff Act, 1894; It is hereby enacted VIII of 1894.
as follows:—

Short title.

1. This Act may be called the Indian Tariff
(Amendment) Act, 1919.

Amendment
of section 10,
Act VIII of
1894.

2. In clause (a) of section 10 of the Indian
Tariff Act, 1894, (hereinafter referred to as the said VIII of 1894.
Act) after the words "as the case may be," the words
"or any part thereof," shall be inserted; and for
the words "equivalent to the duty" the words
"equivalent to the amount paid in respect of such
duty" shall be substituted.

Amendment
of Schedule
III, Act VIII
of 1894.

3. In Schedule III of the said Act, items 3 and
4 shall be re-numbered 4 and 5, respectively, and
after item 2, the following item shall be inserted,
namely:—

HIDES & SKINS		
" 3	RAW HIDES AND SKINS.	Ad valo- rem.
		15 per cent. Provided that, subject to such conditions as the Governor-General in Council may by notification in the Gazette of India prescribe, a rebate shall be granted to the exporter of two-thirds of the duty levied on hides or skins exported to any part of His Majesty's dominions or of the territories of any Indian Prince or Chief under the suzerainty of His Majesty or of any territories under the protection of His Majesty or in respect of which a mandate of the League of Nations is exercised by the Government of any part of His Majesty's dominions."